

**THE ORISSA REQUISITIONING AND ACQUISITION OF IMMOVABLE
PROPERTY ORDINANCE, 1962**

*[Promulgated by the Governor on the 10th July 1962, published in an extraordinary
issue of the Orissa Gazette, dated the 10th July 1962]*

AN

ORDINANCE

TO PROVIDE FOR THE REQUISITIONING AND ACQUISITION OF IMMOVABLE
PROPERTY FOR THE PURPOSES OF THE STATE OF ORISSA

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to provide for the requisitioning and acquisition of immovable property for the purposes of the State of Orissa in the manner hereinafter appearing ;

AND WHEREAS instructions from the President have been received to promulgate such an Ordinance ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Thirteenth Year of the Republic of India :—

Short title
extent and
commence-
ment.

1. (1) This Ordinance may be called the Orissa Requisitioning and Acquisition of Immovable Property Ordinance, 1962.

(2) It extends to the whole of the State of Orissa.

(3) It shall come into force at once.

Definitions

2. In this Ordinance unless the context otherwise requires—

(a) “award” means any award of an arbitrator made under section 8 ;

(b) “competent authority” means any person or authority authorised by the State Government, by notification, to perform the functions of the competent authority under this Ordinance for such area or areas as may be specified in the notification ;

(c) “landlord” means any person who for the time being is receiving, or is entitled to receive, the rent of any premises whether on his own account, or on account or on behalf or for the benefit, of any other person or as a trustee, guardian or receiver for any other person, or who would so receive the rent or be entitled to receive the rent if the premises were let to a tenant ;

- (d) the expression "person interested" in relation to any property, includes all persons claiming, or entitled to claim, an interest in the compensation payable on account of the requisitioning or acquisition of that property under this Ordinance ;
- (e) "premises" means any building or part of a building and includes—
 - (i) the garden, grounds and outhouses, if any, appertaining to such building or part of a building ;
 - (ii) any fittings affixed to such building or part of a building for the more beneficial enjoyment thereof ;
- (f) "prescribed" means prescribed by rules made under this Ordinance ;
- (g) "property" means immovable property of every kind and includes any rights in or over such property ; and
- (h) "tenant" means any person by whom or on whose account rent is payable for any premises and includes such sub-tenants and other persons as have derived title under the tenant under any law for the time being in force.

Power to
requisition
immovable
property.

3. (1) Where the competent authority is of opinion that any property is needed or likely to be needed for any public purpose and that the property should be requisitioned, the competent authority—

- (a) shall call upon the owner or any other person who may be in possession of the property by notice in writing (specifying therein the purpose of the requisition) to show cause, within fifteen days of the date of the service of such notice on him, why the property should not be requisitioned ; and
- (b) may, by order, direct that neither the owner of the property nor any other person shall, without permission of the competent authority, dispose of, or structurally alter, the property or let it out to a tenant until the expiry of such period, not exceeding two months, as may be specified in the order.

(2) if, after considering the cause, if any, shown by any person interested in the property or in possession thereof, the competent authority is satisfied that it is necessary or expedient so to do, it may, by order in writing, requisition the property and may make such further orders as appear to it to be necessary or expedient in connection with the requisitioning :

Provided that no property or part thereof—

- (a) which is *bona fide* used by the owner thereof as the residence of himself or his family ; or

- (b) which is exclusively used either for religious worship by the public or as a school, hospital, public library or an orphanage or for the purpose of accommodation of persons connected with the management of such place of worship or such school, hospital, library or orphanage, shall be requisitioned :

Provided further that where the requisitioned property consists of premises which are being used as a residence by a tenant for not less than three months immediately preceding the date of the service of notice under sub-section (1), the competent authority shall provide such tenant with alternative accommodation which, in its opinion, is suitable.

Power to take possession of requisitioned property.

4. (1) Where any property has been requisitioned under section 3, the competent authority may, by notice in writing, order the owner as well as any other person who may be in possession of the property to surrender, or deliver possession thereof to the competent authority or any person duly authorised by it in this behalf within thirty days of the service of the notice.

(2) If any person refuses or fails to comply with an order made under sub-section (1) the competent authority may take possession of the property and may, for that purpose, use such force as may be deemed reasonable.

Rights over requisitioned property.

5. (1) All property requisitioned under section 3, shall be used for such purposes as may be mentioned in the notice of requisition.

(2) Where any premises are requisitioned under section 3, the competent authority may order the landlord to execute such repairs as may be necessary and are usually made by landlords in that locality and as may be specified in the notice, within such reasonable time as may be mentioned therein, and if the landlord fails to execute any repairs in pursuance of such order, the competent authority may cause the repairs specified in the order to be executed at the expense of the landlord and the cost thereof may, without prejudice to any other mode of recovery, be deducted from the compensation payable to the landlord.

Release from requisitioning.

6. (1) The State Government may at any time release from requisition any property requisitioned under this Ordinance and shall, as far as possible, restore the property in as good a condition as it was when possession thereof was taken subject only to the changes caused by reasonable wear and tear and irresistible force :

Provided that where the purposes for which any requisitioned property was being used cease to exist, the State Government, shall, unless the property is acquired under section 7, release that property, as soon as may be, from requisition.

(2) Where any property is to be released from requisition the competent authority may, after such enquiry, if any, as it may in any case consider necessary to make or cause to be made, specify by order in writing the person to whom possession of the property shall be given and such possession shall, as far as practicable, be given to the person from whom possession was taken at the time of the requisition or to the successors-in-interest of such person.

(3) The delivery of possession of the property to the person specified in an order under sub-section (2) shall be a full discharge of the State Government from all liability in respect of the property, but shall not prejudice any rights in respect of the property which any other person may be entitled by due process of law to enforce against the person to whom possession of the property is given.

(4) Where any person to whom possession of any requisitioned property is to be given is not found and has no agent or other person empowered to accept delivery on his behalf, the competent authority shall cause a notice declaring that the property is released from requisition to be affixed on some conspicuous part of the property and shall also publish the notice in the Gazette.

(5) When a notice referred to in sub-section (4) is published in the Gazette, the property specified in such notice shall cease to be subject to requisition on and from the date of such publication and shall be deemed to have been delivered to the person entitled to possession thereof and the State Government shall not be liable for any compensation of other claim in respect of the property for any period after the said date.

(6) Where any property requisitioned under this Ordinance or any material part thereof is wholly destroyed or rendered substantially and permanently unfit for the purpose for which it was requisitioned by reason of fire, earthquake, tempest, flood or violence of any army or of a mob or other irresistible force, the requisition shall, at the opinion of the State Government, be void :

Provided that the benefit of this sub-section shall not be available to the State Government where the injury to such property is caused by any wrongful act or default of that Government.

Power to
acquire
requisitioned
property.

7. (1) Where any property is subject to requisition, the State Government may, if they are of opinion that it is necessary to acquire the property for a public purpose, at any time acquire such property by publishing in the Gazette a notice to the effect that the State Government have decided to acquire the property in pursuance of this section :

Provided that before issuing such notice, the State Government shall call upon the owner, or and any other person who, in the opinion of the State Government, may be interested in such property to show cause why the property should not be acquired; and after considering the cause, if any, shown by any person interested in the property and after giving the parties an opportunity of being heard, the State Government may pass such orders as they deem fit.

(2) When a notice as aforesaid is published in the Gazette, the requisitioned property shall, on and from the beginning of the day on which the notice is so published, vest absolutely in the State Government free from all encumbrances and the period of requisition of such property shall end.

(3) No property shall be acquired under this section except in the following circumstances, namely :—

- (a) where any works have, during the period of requisition, been constructed on, in or over, the property wholly or partially at the expense of the State Government and the Government decide that the value of, or the right to use, such works should be secured or preserved for the purposes of Government ; or
- (b) where the cost of restoring the property to its condition at the time of its requisition would, in the opinion of the State Government, be excessive and the owner declines to accept release from requisition of the property without payment of compensation for so restoring the property.

(4) Any decision of the State Government under sub-section (3) shall be final and shall not be called in question in any Court.

(5) For the purposes of clause (a) of sub-section (3) "works" includes buildings, structures and improvements of every description.

Principles
and method
of determin-
ing compen-
sation.

8. (1) Where any property is requisitioned or acquired under this Ordinance there shall be paid compensation the amount of which shall be determined in the manner and in accordance with the principles hereinafter set out, that is to say—

- (a) where the amount of compensation can be fixed by agreement it shall be paid in accordance with such agreement ;
- (b) where no such agreement can be reached, the State Government shall appoint as arbitrator a person who is, or has been or is qualified for appointment as a District Judge ;
- (c) the State Government may, in any particular case, nominate a person having expert knowledge as to the nature of the property requisitioned or acquired to assist the arbitrator and where such nomination is made, the person to be compensated may also nominate an assessor for the same purpose ;
- (d) at the commencement of the proceedings before the arbitrator, the State Government and the person to be compensated shall state what in their respective opinion is a fair amount of compensation ;
- (e) the arbitrator shall, after hearing the dispute, make an award determining the amount of compensation which appears to him to be just and specifying the person or persons to whom such compensation shall be paid ; and in making the award, he shall have regard to the circumstances of each case and the provisions of sub-sections (2) and (3) so far as they are applicable ;

(f) where there is any dispute as to the person or persons who are entitled to the compensation, the arbitrator shall decide such dispute and if the arbitrator finds that more persons than one are entitled to compensation, he shall apportion the amount thereof amongst such persons ; and

(g) nothing in the Arbitration Act, 1940 shall apply to 10 of 1940 arbitrations under this section.

(2) The amount of compensation payable for the requisitioning of any property shall consist of—

(a) a recurring payment, in respect of the period of requisition, of a sum equal to the rent which would have been payable for the use and occupation of the property, if it had been taken on lease for that period ; and

(b) such sum or sums, if any, as may be found necessary to compensate the person interested for all or any of the following matters, namely :—

(i) pecuniary loss due to requisitioning;

(ii) expenses on account of vacating the requisitioned premises ;

(iii) expenses on account of reoccupying the premises upon release from requisition ; and

(iv) damages (other than normal wear and tear) caused to the property during the period of requisition, including the expenses that may have to be incurred for restoring the property to the condition in which it was at the time of requisition.

(3) The compensation payable for the acquisition of any property under section 7 shall be —

(a) the price which the requisitioned property would have fetched in the open market, if it had remained in the same condition as it was at the time of requisitioning and been sold on the date of acquisition, or

(b) twice the price which the requisitioned property would have fetched in the open market, if it had been sold on the date of requisition, whichever is less.

Payment of
compensation.

9. The amount of compensation payable under an award, shall, subject to any rules made under this Ordinance be paid by the competent authority to the person or persons entitled thereto in such manner and within such time as may be specified in the award.

Appeals from
orders of
requisitioning.

10. (1) Any person aggrieved by an order of requisition made by the competent authority under sub-section (2) of section 3 may within twenty-one days from the date of service of the order, prefer an appeal to the State Government :

Provided that the State Government may entertain the appeal after the expiry of the said period of twenty-one days, if they are satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(2) On receipt of an appeal under sub-section (1), the State Government may, after calling for a report from the competent authority and giving an opportunity to the parties of being heard and after making such further inquiry, if any, as may be necessary, pass such orders as they think fit and the order of the State Government shall be final.

(3) Where an appeal is preferred under sub-section (1), the State Government may stay the enforcement of the order of the competent authority for such period and on such conditions as they think fit.

Appeals
from awards
in respect of
compensation.

11. Any person aggrieved by an award of the arbitrator made under section 8 may, within thirty days from the date of such award, prefer an appeal to the High Court :

Provided that the High Court may entertain the appeal after the expiry of the said period of thirty days, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

Competent
authority
and arbitra-
tor to have
certain
powers of
Civil Court.

12. The competent authority and the arbitrator appointed under section 8, while holding an enquiry or, as the case may be, arbitration proceedings under this Ordinance shall have all the powers of a Civil Court, while trying a suit, under the Code of Civil Procedure, 1908, in respect of the following 5 of 1908 matters, namely :—

- (a) summoning and enforcing the attendance of any person and examining him on oath ;
- (b) requiring the discovery and production of any document ;
- (c) reception of evidence on affidavits ;
- (d) requisitioning any public record from any court or office ;
- (e) issuing commissions for examination of witnesses.

Power to
obtain
information.

13. The State Government or the competent authority may, with a view to carrying out the purposes of section 3 or section 6 or section 7 or section 8, by order require any person to furnish to such officer, as may be specified in the order, such information in his possession as may be specified relating to any property which is requisitioned or acquired, or intended to be requisitioned or acquired under this Ordinance.

Power to
enter and
inspect.

14. The competent authority or any officer, empowered in this behalf by such authority by general or special order, may enter and inspect any property for the purposes of determining whether and if so, in what manner, an order under this Ordinance should be made in relation to such property or with a view to securing compliance with an order made under this Ordinance.

Service of
notice and
orders.

15. (1) Subject to the provisions of this section and any rules that may be made under this Ordinance every notice or order issued or made under this Ordinance shall—

- (a) in the case of any notice or order of a general nature or affecting a class of persons, be published in the Gazette ; and
- (b) in the case of any notice or order affecting an individual corporation or firm, be served in the manner provided for the service of summons in rule 2 of Order XXIX or rule 3 of Order XXX, as the case may be, in the First Schedule of the Code of Civil Procedure, 1908 ; and 5 of 1908
- (c) in the case of any notice or order affecting an individual person (not being a corporation of firm), be served on such person—
 - (i) by delivering or tendering it to that person ; or
 - (ii) if it cannot be so delivered or tendered, by delivering or tendering it to any officer of such person, or any adult male member of the family of such person, or by affixing a copy thereof on the outer door or on some conspicuous part of the premises in which that person is known to have last resided or carried on business or personally worked for gain ; or failing service by these means ;
 - (iii) by post.

(2) Where the ownership of the property is in dispute or where the persons interested in the property are not readily traceable and the notice or order cannot be served without undue delay, the notice or order may be served by publishing it in the Gazette and by affixing a copy thereof on any conspicuous part of the property to which it relates and by proclamation by beat of drum.

Easement
not to be
disturbed.

16. No person interested in any property requisitioned or acquired under this Ordinance shall, without the previous written consent of the competent authority or except for the purposes of effecting repairs or complying with a municipal requirement, wilfully disturb any convenience or easement attached to such property or remove, destroy or render unserviceable anything provided for permanent use therewith or discontinue or cause to be discontinued any supply or service provided for the property.

Delegation
of powers.

17. (1) The State Government may, by notification in the Gazette, direct that the powers exercisable by them by or under this Ordinance shall, in such circumstances and under such conditions, if any, as may be specified in the notification, be exercisable also by an officer subordinate to that Government.

(2) All notifications issued under sub-section (1) shall be laid, as soon as may be, before the Orissa Legislative Assembly.

Protection
of action
taken in
good faith.

18. (1) No suit, prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done in pursuance of this Ordinance or any order made thereunder.

(2) No suit or other legal proceeding shall lie against the State Government or the competent authority for any damage caused or likely to be caused by anything which is in good faith done or intended to be done in pursuance of this Ordinance or any order made thereunder.

Bar of jurisdiction of Civil Courts. 19. Save as otherwise expressly provided in this Ordinance Civil Court shall have jurisdiction in respect of any matter which the competent authority or arbitrator is empowered by or under this Ordinance to determine and no injunction shall be granted by any court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under this Ordinance.

Penalty for offences. 20. Whoever contravenes any provision of this Ordinance or any rule made thereunder, or any order made or direction given under this Ordinance or obstructs the lawful exercise of any power conferred by or under this Ordinance shall be punishable with fine which may extend to one thousand rupees.

Certain persons to be public servants. 21. The competent authority, every arbitrator and every officer empowered by the State Government or the competent authority while exercising any power or performing any duty under this Ordinance shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code.

45 of 1860

Power to make rules. 22. (1) The State Government may, by notification in the Gazette, make rules for carrying out the purposes of this Ordinance.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely :—

- (a) the procedure to be followed by the competent authority in making inquiries under section 3 or section 6 ;
- (b) the procedure to be followed in arbitration proceedings and appeals under this Ordinance ;
- (c) the principles to be followed in determining the amount of compensation and method of payment of such compensation ;
- (d) the principles to be followed in apportioning the cost of proceedings before the arbitrator and on appeal under this Ordinance ;
- (e) the manner of service of notices and orders ; and
- (f) any other matter which has to be, or may be, prescribed.

(3) All rules made under the provisions of this Ordinance shall be laid, as soon as possible after they are made, before the Orissa Legislative Assembly for a total period of fourteen days which may be comprised in one or more sessions and shall be subject to such modifications as the Assembly may make during the said period.

Validation
of certain
requisitions
and
acquisitions.

23. All immovable property which have been or which are deemed to have been requisitioned or acquired by the State Government for any public purpose, being a purpose of the State of Orissa under the Orissa Requisitioning and Acquisition of Immovable Property Act, 1952, and which immediately before the commencement of this Ordinance was used or occupied by the State Government or by an officer or authority subordinate to that Government shall be deemed to be property duly requisitioned or acquired under this Ordinance and every such requisition or acquisition shall, notwithstanding the expiry of the said Act, be deemed always to have been valid as if this Ordinance had been in force on and from the date of the requisition or acquisition and the requisition or acquisition had been made by a competent authority under this Ordinance and all the provisions of this Ordinance shall apply accordingly :

Orissa Act,
29 of 1952.

Provided that all agreements and awards for the payment of compensation in respect of any such property for any period of requisition before the commencement of this Ordinance and in force immediately before that date, and all pending arbitration proceedings shall be valid and shall be deemed always to have been valid and shall continue to be in force and shall apply to the payment of compensation in respect of that property for any period of requisition after that date.

Power to
remove
difficulties.

24. If any doubt or difficulty arises in giving effect to the provisions of this Ordinance the State Government may, as occasion may require, by order, do anything which appears to them necessary for the purposes of removing the doubt or difficulty.

Y. N. SUKTHANKAR

Governor of Orissa

Dated the 10th July 1962